Natinopal Urban Renewal Mission (JNNURM) in the State of Uttar Pradesh is enclosed as Statement. (See below).

- (d) Under Infrastructure and Governance (UIG) component of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), the 7 years allocation of fund for the State of Uttar Pradesh is Rs. 2119.41 crore. In 2008-09, an additional amount of Rs. 100 crore. for all Million Plus Cities and State Capitals and Rs. 50.00 crore for other cities was allocated under Urban Infrastructure and Governance (UIG) of Jawaharlal Nehru National Urban Renewal Mission (JNNURM). The State has submitted 56 number of Detailed Project Reports (DPRs) of which 29 number of DPRs have been approved with an Additional Central Assistance (ACA) commitment of Rs. 2392.05 crore.
- (e) All the proposals which are found to be in conformity with the guidelines of JNNURM are considered by the Central Sanctioning and Monitoring Committee (CSMC) for approval subject to their technical appraisal and availability of funds.

Statement

Details of projects sanctioned under the BSUP and IHSDP under

JNNURM in Uttar Pradesh

(Rs. in crores)

Scheme	Total	Total	5% of ACA	Total
	Additional	ACA	for	ACA
	Central	committed	administrative	balance
	Assistance		and other	
	(ACA)		expenses	
_	(7 years)			
Basic Services to the urban poor (BSUP)	1165.22	1138.84	58.26	-31.88
Integrated Housing and	854.41	510.21	42.72	301.48
Slum Development				
Programme (IHSDP				

Affordable houses by DDA

1458. SHRI NAND KISHORE YADAV: SHRI KAMAL AKHTAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether DDA is likely to construct 65000 flats under various categories;
- (b) if so, the details thereof and by when the scheme is likely to be finalized and implemented;
- (c) whether Government has decided to incentivise affordable housing under the price tag of 20 lakhs and likely to provide various sops for these;

- (d) if so, the reasons for DDA and Emmar MGF selling most of flats in the commonwealth village at very high prices of around 80 lakhs to 1 crore; and
- (e) whether Government would intervene in this matter and ensure that common man is not left out when these flats are offered to public?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Yes, Sir.

- (b) DDA has informed that housing projects in various parts of the city in categories such as HIG, MIG, LIG and EWS are being planned to achieve the target of construction of over 65,000 houses between the year 2009-10 to 2014-15.
- (c) As part of the measures announced earlier by the Government to stimulate the housing sector, beneficiary led housing is sought to be promoted by keeping home loan cheaper than other banks loans, based on which Reserve Bank of India has announced a package for borrowers in two categories— (i) upto Rs. 5 lakh; and (ii) Rs. 5-20 lakh. In line with this, public sector banks have also designed concessional loans for these two categories.
- (d) and (e) The Commonwealth Games Village project will provide residential accommodation to over 8,000 athletes/sportspersons who will be participating in the Games. This project is being executed in the public-private partnership (PPP) mode by DDA with a private developer, M/s EMAAR MGF Ltd. As per the agreement, the private developer can sell a portion of flats to private buyers after the Games are over. These falts are not part DDA's general housing schemes. As part of the PPP agreement, DDA shall be offering a portion of flats at the Games Village to public, for which the prices will be fixed by DDA.

Cities and schemes under JNNURM

1459. SHRI ISHWAR SINGH:

SHRI N.K. SINGH:

SHRI RAMDAS AGARWAL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of cities/towns in the country which have already been included under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and which are yet to be included, State-wise;
 - (b) the number and names of cities which have been developed so far, State-wise;
- (c) whether there are schemes/projects sanctioned previously but yet to be completed under JNNURM;
 - (d) if so, the details thereof, project-wise and State-wise;
- (e) the details of funds allocated for implementation of schemes/projects under JNNURM and utilized during last three years, State-wise; and
 - (f) the details of schemes and funds earmarked for JNNURM for next five years, State-wise?